

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

CP(IB) 145 of 2020

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2020

Name of the Company: Bleach Petrochemicals  
V/s  
Rainbow Papers Ltd

Section: 9 of the Insolvency and Bankruptcy Code, 2016

**ORDER**

No one appeared for the Operational Creditor.

Perused the record, it reveals that, the Operational Creditor had not been appeared for the last three dates of hearing, even proof of service of notice to the Corporate Debtor is also not filed. It appears that the Operational Creditor is not interested to pursue the matter, hence, the matter stands dismissed for non-prosecution with a liberty to revive the same.

**Accordingly, CP(IB) 145 of 2020 stands dismissed for non-prosecution.**

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 8th day of December, 2020.

vc